

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 1801/2026

ABDUL SALAM @ SHANU & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 07-09-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Kaustubh Chaturvedi, Adv.
Ms. Varisha Sharma, Adv.
Mr. Bharat Gupta, AOR
Mr. Amit Gupta, Adv.

For Respondent(s) : Ms. Ruchira Goel, AOR
Ms. Rashmi Nandakumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 is duly represented.

Memo of appearance and reply on behalf of respondent No.1 have already been filed. Vakalatnama be filed as per rules.

Opportunity of respondent No.2 to file reply has already been declined.

As per office report, digitized copies of original records of High Court and Trial Court have been received. Let soft copies of the same be provided to Ld. Counsels for

contd..

the parties in light of Circular F.No.01/Judl./2025, dated 10.01.2025.

Registry to process the matter for listing before the Hon'ble Court, as per rules.

Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.

APOORV SINGH
Registrar

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